

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NOS. 1061 & 1058 OF 2017 IN**  
**DFR NO. 3234 OF 2017**

**Dated: 20<sup>th</sup> December, 2017**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Maharashtra State Electricity Distribution Co. Ltd. ... Appellant(s)**  
**Vs.**  
**Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant (s) : Mr. G. Saikumar  
Mr. Manoj Kaushik  
Ms. Saumya Saikumar

Counsel for the Respondent(s) : Mr. Dinesh Pardasani  
Mr. Shashwat Kumar  
Ms. Aastha Bajaj for R-2

**ORDER**

The learned counsel, Mr. Dinesh Pardasani, takes notice on behalf of the second Respondent. He prays for two weeks time to file his objection to the IA Nos. 1027 of 2017 in DFR No. 3236 of 2017 filed by the Appellant for condoning the delay in filing the Appeal.

Submission made by the learned counsel appearing for the second Respondent, as stated above, place on record.

The learned counsel appearing for the second Respondent is permitted to file his objection to the IA No. 1027 of 2017 in DFR No. 3236 of 2017 filed by the Appellant for condoning the delay in filing the Appeal within two weeks from today, as requested, after duly serving copy on the other side.

Post this matter on **19.01.2018**, as agreed by the learned counsel appearing for the parties.

**(S.D. Dubey)**  
**Technical Member**

**(Justice N.K. Patil)**  
**Judicial Member**

*js/vt*